

12.07 hrs.

[English]

### ELECTIONS TO COMMITTEES

(i) Court of the Aligarh Muslim University.

THE MINISTER OF EDUCATION (SHRI K. C. PANT) : I beg to move the following :

“That in pursuance of sub-clause (xxiv) of Clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years. The members so elected shall not be the employees of the Aligarh Muslim University.”

MR. SPEAKER : The question is :

“That in pursuance of sub-clause (xxiv) of Clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years. The members so elected shall not be the employees of the Aligarh Muslim University.”

*The motion was adopted.*

(ii) Governing Body of the Indian Council of Medical Research

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : I beg to move :

“That in pursuance of items (17) and (18) of rule 15 and rule 18 (2) of the Rules, Regulations and By-laws of the Indian Council of Medical Research, the members of this House do proceed to

elect, in such manner as the speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research.”

MR. SPEAKER : The question is :

“That in pursuance of items (17) and (18) of rule 15 and rule 18 (2) of the Rules, Regulations and By-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research.”

*The motion was adopted.*

(iii) National Shipping Board

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. A. ANSARI) : I beg to move the following :—

“That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to the other provisions of the said Act.”

*The motion was adopted.*